

ACT NO. XXXVIII OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(*Received the assent of the Governor General on the
14th September, 1920.*)

An Act to relax the control in certain respects of the Governor General in Council over Local Governments, and to transfer to such Governments certain powers now exercisable by the Governor General in Council.

WHEREAS powers of control are vested in the Governor General in Council in virtue of certain enactments and it is expedient to relax those powers, and to transfer to Local Governments powers under certain enactments now exercisable by the Governor General in Council; It is hereby enacted as follows:—

1. This Act may be called the *Devolution Act*, Short title. 1920.
2. The enactments specified in the First Schedule Amendment of certain enactments. are hereby amended to the extent and in the manner mentioned in the fourth column thereof.
3. The enactments specified in the Second Consequent- Schedule are hereby repealed to the extent men- tial repeals. tioned in the fourth column thereof.
4. Any appointment, notification, order, scheme, rule, form or bye-law made or issued, before the commencement of this Act, by an authority for the making or issuing of which a new authority is substituted by or under this Act, shall, unless inconsistent with this Act, be deemed to have been made or issued by such new authority, unless and until superseded by an appointment, notification, order, scheme, rule, form or bye-law made or issued by such new authority. Saving of orders, etc., issued by previous authorities.

THE FIRST SCHEDULE.

(The First Schedule.)

THE FIRST SCHEDULE.

*(See section 2.)**Part I.—Acts of the Governor General in Council.*

Year.	No	Short title or subject.	Amendments.
1851	VIII	The Indian Tolls Act, 1851.	In section 2 the words "not exceeding the rates mentioned in the Schedule annexed to this Act" and the Schedule, shall be omitted.
1857	XXIX	Collection of Bombay Land Customs.	The proviso to section 5 shall be omitted.
1859	XIII	The Workman's Breach of Contract Act, 1859	In section 5 the words "by the Governor General of India in Council or" shall be omitted.
1860	IX	The Employers and Workmen (Disputes) Act, 1860.	In section 9 the words "of the Governor General of India in Council or" shall be omitted.
1861	V	The Police Act, 1861	In sections 2 and 3 after the word "subject" the words "in the case of officers of the Indian Police of and above the rank of Assistant Superintendent" shall be inserted.
1864	XV	The Indian Tolls Act, 1864.	The words from "not exceeding" to "Schedule mentioned" in the Preamble, the whole of section 1 and the Schedule shall be omitted. In section 2, for the words from "specified in the Schedule" to the end of the section, the words "authorized to be levied under the said Act VIII of 1851" shall be substituted.
1865	X	The Indian Succession Act, 1865.	In section 332, for the words "Governor General of India in Council" wherever they occur, the words "Local Government", for the words "in British India" the words "in the territories administered by the Local Government," for the word "he" the words "the Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1865	XV	The Parsi Marriage and Divorce Act, 1865.	In section 8A, for the words "Governor General in Council" the words "Local Government, by which he was appointed," for the words "the Local Government, by which he was appointed" the words "such Local Government" and for the words "the Governor General" the words "such Local Government" shall be substituted.
1867	XXV	The Press and Registration of Books Act, 1867.	In section 21, for the words "Governor General of India in Council" the words "Local Government" and for the words "Gazette of India" the words "local Gazette" shall be substituted.
1868	V	Delegation of powers to the Commissioner in Sindh.	In section 2 the words "with the consent of the Governor General of India in Council" shall be omitted.
1869	I	The Oudh Estates Act, 1869.	In section 9, for the words "Governor General of India in Council" the words "Local Government", for the words "the said Governor General in Council" the words "the Local Government" and for the words "Gazette of India" where they occur for the second time the words "local official Gazette" shall be substituted.
1870	VII	The Court-fees Act, 1870.	In section 20 the words "and sanctioned by the Governor General of India in Council" shall be omitted. In sections 22 and 23 the words "and the Governor General of India in Council" shall be omitted. In sections 26 and 35, for the words "Governor General of India in Council" the words "Local Government," and for the words "Gazette of India" the words "local official Gazette" shall be substituted. In section 35 for the words "British India" the words "the territories under its administration" shall be substituted.
"	VIII	The Female Infanticide Prevention Act, 1870.	In section 1 the words "with the previous sanction of the Governor General of India in Council" shall be omitted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1870	VIII	The Female Infanticide Prevention Act, 1870— <i>contd.</i>	In section 3 the words "confirmed by the Governor General of India in Council and" and the words "in the Gazette of India and also" shall be omitted. In section 7, for the words from "and the Governor of Madras" to the end of the section the following shall be substituted, namely:— "and the Local Government of any other part of British India may, by notification published in the local official Gazette, extend it to any part of the territories under the administration of that Local Government."
1871	IV	The Coroners Act, 1871.	In section 36 for the words "Governor General in Council" the words "Local Government" shall be substituted.
1872	III	The Special Marriage Act, 1872.	In section 13-A for the words "Governor General in Council" wherever they occur the words "Local Government" shall be substituted.
"	XV	The Indian Christian Marriage Act, 1872.	For section 86, the following section shall be substituted, namely:— "86. (1) The powers and functions exercisable by the Governor General in Council under sections 6, 8, 9, 47, 48, 56 and 84 shall so far as regards any Native State which is within the political charge of a Local Government, be exercised by that Local Government. The exercise under this section by any Local Government of powers and functions under sections 6, 8, 9 and 46 shall be by notification in the local official Gazette. (2) The powers and functions exercisable under this Act by the Governor General in Council may be delegated to and exercised by such officers as he may from time to time appoint in this behalf."
1873	VIII	The Northern India Canal and Drainage Act, 1873.	In section 75, the words "subject to the control of the Governor General in Council" and the words "subject to the like control" shall be omitted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1874	III	The Married Women's Property Act, 1874.	In section 2, for the words "Governor General in Council" wherever they occur the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.
"	IX	The European Vagrancy Act, 1874.	<p>In section 1, for the words from "as the Governor General in Council" to the end of the section the following shall be substituted, namely:—"as in the case of Coorg and the said Islands the Local Government by notification in the local official Gazette, and in the case of any of the said dominions, the Governor General in Council by notification in the Gazette of India, from time to time, appoints in this behalf."</p> <p>To the same section, the following shall be added, namely:—"Provided further, that in the case of any of the said dominions which is within the political charge of a Local Government, the power conferred on the Governor General in Council by this section shall be exercised by that Local Government by notification in the local official Gazette."</p> <p>In sections 14 and 36, the words "subject to the control of the Governor General in Council" shall be omitted.</p> <p>In section 26, for the words "Government of India" the words "Governor, Lieutenant-Governor or Chief Commissioner of the Province concerned" and for the words "Governor General in Council" the words "Local Government" shall be substituted.</p> <p>To section 35, the following shall be added, namely:—"Provided that, in the case of any such place which is within the political charge of a Local Government, the power conferred on the Governor General in Council by this section shall be exercised by that Local Government by notification in the local official Gazette."</p>
"	XIV	The Scheduled Districts Act, 1874.	In sections 3, 5 and 5-A, the words "with the previous sanction of the Governor General in Council" shall be omitted; and in sections 3 and 5 the words "in the Gazette of India and also" and the words "if any" shall be omitted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1874	XIV	The Scheduled Districts Act, 1874— <i>contd.</i>	In section 9 for the words " Governor General in Council " the words " Local Government " shall be substituted.
1875	XVIII	The Indian Law Reports Act, 1875.	In the preamble, for the words " the Governor General in Council proposes " the words " it is proposed " shall be substituted. In section 3 for the words " the Governor General in Council " the words " any Local Government " shall be substituted.
"	XX	The Central Provinces Laws Act, 1875.	In section 10 the words " when sanctioned by the Governor General in Council " shall be omitted.
1876	II	The Burma Land and Revenue Act, 1876.	In section 1, the words " and with the previous sanction of the Governor General in Council " shall be omitted. In section 57 the words " subject to any restrictions from time to time imposed by the Governor General in Council " shall be omitted. In section 60 the words " to the control of the Governor General in Council and " shall be omitted.
"	XVIII	The Oudh Laws Act, 1876.	To section 39 the following shall be added, namely :—" Provided that the previous sanction of the Governor General in Council which is required by clause (d) shall not be necessary in the case of any tax which, under rules made under clause (a) of subsection (3) of section 80-A. of the Government of India Act, may be imposed, for the purposes of the Local Government, by any law made by the local legislature without the previous sanction of the Governor General."
1878	I	The Opium Act, 1878.	In sections 5 and 8 for the words " with the previous sanction " the words " subject to the control " shall be substituted. In section 13 the words " with the previous sanction of the Governor General in Council " shall be omitted.
"	VII	The Indian Forest Act, 1878	In section 1 the words " with the previous sanction of the Governor General in Council " shall be omitted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1878	VII	The Indian Forest Act, 1878— <i>contd.</i>	In section 31 the words "and subject to the control of the Governor General in Council" shall be omitted. In section 39, the words "subject to the control of the Governor General in Council" and the words "subject to the like control or sanction, respectively," shall be omitted.
"	XVII	The Northern India Ferries Act, 1878.	In section 4, for the first Proviso the following shall be substituted, namely :— "Provided that when a river lies between two Provinces, the powers conferred by this section shall, in respect of such river, be exercised jointly by the Local Governments of those Provinces by notifications in their respective official Gazettes, and in any case where the said Local Governments fail to agree as regards the exercise of any such power they shall exercise such power subject to the control of the Governor General in Council." In clause (d) of section 17 the words "subject to the control of the Governor General in Council" shall be omitted.
1879	VI	The Elephant's Preservation Act, 1879.	In section 1, the words "with the previous sanction of the Governor General in Council" shall be omitted. In section 6 the words "subject to the control of the Governor General in Council" shall be omitted.
"	XIII	The Oudh Civil Courts Act, 1879.	For section 6 the following shall be substituted, namely :— "6. The Judicial Commissioner, the District Judges, Sub-ordinate Judges and Munsifs shall be appointed by the Local Government."
"	XIV	The Hackney-carriage Act, 1879.	In section 5 for the words "Governor General in Council" where they first occur the words "Local Government" shall be substituted.
"	XVII	The Dekkhan Agriculturists' Relief Act, 1879.	In section 1, the words "with the previous sanction of the Governor General in Council" shall be omitted.

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1879	XVII	The Dekkhan Agriculturists' Relief Act, 1879— <i>contd.</i>	In section 54, the words "and if the Government of India so direct shall" shall be omitted, and for the words "Government of India" where they occur for the second time in the same section, the words "Local Government" shall be substituted.
1880	I	The Religious Societies Act, 1880.	In section 1 for the words "Governor General in Council" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.
"	VII	The Indian Merchant Shipping Act, 1880.	In sections 23 and 73 the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	XIII	The Vaccination Act, 1880.	In sections 4, 5 and 20 the words "subject to the control of the Governor General in Council" shall be omitted.
1881	V	The Probate and Administration Act, 1881	In section 2 the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	XXI	The Broach and Kaira Incumbered Estates Act, 1881.	In section 3 the words "with the previous sanction of the Governor General in Council" shall be omitted.
1882	IV	The Transfer of Property Act, 1882.	In sections 1 and 117 the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	XV	The Presidency Small Cause Courts Act, 1882.	In section 7 the words "subject to the control of the Governor General in Council" and the words "with the previous sanction of the Governor General in Council" shall be omitted.
1883	XX	The Punjab District Boards Act, 1883.	In sub-section (2) of section 11, in proviso (a) the words "or the Governor General in Council, for some reason affecting the public interests, sanctions the direction," and in proviso (b) the words "except with the approval of the Governor General in Council or" shall be omitted. In section 30, for the words "Governor General in Council" the words "Local Government" shall be substituted. In sub-section (2) of section 36, the words "subject to the control of the Governor General in Council," where they occur in both places, shall be omitted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1883	XX	The Punjab District Boards Act, 1883— <i>contd.</i>	<p>In clause (1) of section 55, for the words "Governor General in Council" the words "Local Government" shall be substituted, and in sub-clause (a) before the words "make general rules" the following shall be inserted, namely:— "in the case of taxes which under rules made under clause (a) of sub-section (3) of section 80-A, of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature without the previous sanction of the Governor General."</p> <p>In the same section, the words from "Rules made under clause 2(b)" to the end of the section shall be omitted.</p>
1884	VII	The Indian Steam-ships Act, 1884.	<p>In sub-section (4) of section 13, in clause (a) the words "with the previous sanction of the Governor General in Council" and in clause (b) the words "of its own authority" shall be omitted.</p>
1885	VIII	The Bengal Tenancy Act, 1885.	<p>In sub-section (7) of section 39, the words "subject to the control of the Governor General in Council" shall be omitted.</p> <p>In section 101, sub-section (1) the words "with the previous sanction of the Governor General in Council and may" and the words "without such sanction in any of the cases next hereinafter mentioned" shall be omitted.</p> <p>In sub-section (2) of the said section, for the words from "The cases" to "the following" the following shall be substituted, namely:— "In particular and without prejudice to the generality of the foregoing power, the Local Government may make such an order in the following cases."</p> <p>In sub-section (3) of section 105, for the words "Government of India" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.</p> <p>In section 112, in sub-section (1) the words "with the previous sanction of the Governor General in Council" and the whole of sub-section (3) shall be omitted.</p>

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1885	XVIII	The Land Acquisition (Mines) Act, 1885.	<p>In clause (c) of section 3 (2), and in section 8, for the words "Governor General in Council" the words "Local Government" shall be substituted.</p> <p>In sub-section (2) of section 5, the words "in such manner as the Governor General in Council may from time to time direct" shall be omitted; and to the same section the following sub-section shall be added, namely :—</p> <p>"(5) Every declaration made under this section shall be published in such manner as the Local Government may direct."</p> <p>In section 14, after the words "those sections" the words "except in section 5, sub-section (5) and section 8" shall be inserted.</p>
1886	VI	The Births, Deaths and Marriages Registration Act, 1886.	<p>In sub-section (2) of section 11, the words "with the previous approval of the Governor General in Council," shall be omitted.</p> <p>To section 13 the following proviso shall be added, namely :—"Provided that the powers and functions exercisable by the Governor General in Council under this section shall, in the case of any such dominions which are within the political charge of a Local Government, be exercised by that Local Government by notification in the local official Gazette."</p> <p>To sub-section (2) of section 24, the following shall be added, namely :—"Provided that such certified copies shall, in the case of any such dominions which are within the political charge of a Local Government, be sent to the Registrar General of Births, Deaths and Marriages for the territories under the administration of that Local Government."</p> <p>To section 32, the following shall be added, namely :—"Provided that such register or record shall, in the case of any such dominions which are within the political charge of a Local Government, be sent to the Registrar General of Births, Deaths and Marriages for the territories under the administration of that Local Government."</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1883	XX	The Punjab District Boards Act, 1883— <i>contd.</i>	<p>In clause (1) of section 55, for the words "Governor General in Council" the words "Local Government" shall be substituted, and in sub-clause (a) before the words "make general rules" the following shall be inserted, namely:— "in the case of taxes which under rules made under clause (a) of sub-section (3) of section 80-A, of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature without the previous sanction of the Governor General."</p> <p>In the same section, the words from "Rules made under clause 2(b)" to the end of the section shall be omitted.</p>
1884	VII	The Indian Steam-ships Act, 1884.	<p>In sub-section (4) of section 13, in clause (a) the words "with the previous sanction of the Governor General in Council" and in clause (b) the words "of its own authority" shall be omitted.</p>
1885	VIII	The Bengal Tenancy Act, 1885.	<p>In sub-section (7) of section 39, the words "subject to the control of the Governor General in Council" shall be omitted.</p> <p>In section 101, sub-section (1) the words "with the previous sanction of the Governor General in Council and may" and the words "without such sanction in any of the cases next hereinafter mentioned" shall be omitted.</p> <p>In sub-section (2) of the said section, for the words from "The cases" to "the following" the following shall be substituted, namely:— "In particular and without prejudice to the generality of the foregoing power, the Local Government may make such an order in the following cases."</p> <p>In sub-section (3) of section 105, for the words "Government of India" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.</p> <p>In section 112, in sub-section (1) the words "with the previous sanction of the Governor General in Council" and the whole of sub-section (3) shall be omitted.</p>

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1885	XVIII	The Land Acquisition (Mines) Act, 1885.	<p>In clause (c) of section 3 (2), and in section 8, for the words "Governor General in Council" the words "Local Government" shall be substituted.</p> <p>In sub-section (2) of section 5, the words "in such manner as the Governor General in Council may from time to time direct" shall be omitted; and to the same section the following sub-section shall be added, namely:— "(5) Every declaration made under this section shall be published in such manner as the Local Government may direct."</p> <p>In section 14, after the words "those sections" the words "except in section 5, sub-section (5) and section 8" shall be inserted.</p>
1886	VI	The Births, Deaths and Marriages Registration Act, 1886.	<p>In sub-section (2) of section 11, the words "with the previous approval of the Governor General in Council," shall be omitted.</p> <p>To section 13 the following proviso shall be added, namely:—"Provided that the powers and functions exercisable by the Governor General in Council under this section shall, in the case of any such dominions which are within the political charge of a Local Government, be exercised by that Local Government by notification in the local official Gazette."</p> <p>To sub-section (2) of section 24, the following shall be added, namely:—"Provided that such certified copies shall, in the case of any such dominions which are within the political charge of a Local Government, be sent to the Registrar General of Births, Deaths and Marriages for the territories under the administration of that Local Government."</p> <p>To section 32, the following shall be added, namely:—"Provided that such register or record shall, in the case of any such dominions which are within the political charge of a Local Government, be sent to the Registrar General of Births, Deaths and Marriages for the territories under the administration of that Local Government."</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1886	VI	The Births, Deaths and Marriages Registration Act, 1886— <i>contd.</i>	<p>For sub-section (1) of section 33, the following shall be substituted, namely:—</p> <p>“(1) Any Local Government in the case of registers or records sent under section 32 to the Registrar General for the territories under its administration, and the Governor General in Council, in the case of registers or records so sent to any other Registrar General appointed by him under the said section, may appoint so many persons as it or he, as the case may be, thinks fit to be Commissioners for examining such registers or records.”</p> <p>In sub-section (2) of the same section, for the words “Governor General in Council” the words “authority appointing them” shall be substituted.</p> <p>For sub-section (1) of section 35-A, the following shall be substituted, namely:—</p> <p>“(1) The Governor General in Council or the Local Government, if he or it thinks fit, may by notification in the Gazette of India or the local official Gazette, as the case may be, appoint more Commissions than one for the purposes of section 33, each such Commission consisting of so many and such members, and having its functions restricted to the disposal, under this Act and the rules thereunder, of such registers and records sent under section 32 to the Registrar General, as may be specified in the notification.”</p>
1887	VII	The Suits Valuation Act, 1887.	In sub-section (1) of section 3, for the words “with the previous sanction” the words “subject to the control” shall be substituted.
	X	The Native Passenger Ships Act, 1887.	In section 20, for the words “Governor General in Council” the words “Local Government” shall be substituted. In sub-section (2), of section 53, the words “with the previous sanction of the Governor General in Council” shall be omitted.
“	XII	The Bengal, Agra and Assam Civil Courts Act, 1887.	For section 4 the following section shall be substituted, namely:—
			“4. The Local Government may alter the number of District Judges, Subordinate Judges and Munsifs now fixed.”

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1887	XII	The Bengal, Agra and Assam Civil Courts Act, 1887— <i>contd.</i>	In sub-section (1) of section 15, after the words "Governor General in Council" the following shall be inserted, namely :— "in the case of the High Court at Calcutta and by the Local Government in other cases." In clause (b) of section 36 (1), the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	XVI	The Punjab Tenancy Act, 1887.	In section 107, the words "to the control of the Governor General in Council and" shall be omitted.
"	XVII	The Punjab Land-revenue Act, 1887.	In section 5, after the words "those tahsils" the words "and districts" shall be inserted, and the words "districts and" where they occur for the second time shall be omitted. In clause (a) of section 61 (1) and in clause (e) of section 145 (1), the words "with the previous sanction of the Governor General in Council" shall be omitted. In sub-section (4) of section 145, for the words "Governor General in Council may on a reference from the Local Government" the words "Local Government may" shall be substituted; and in sub-section (5) of the same section for the words "Governor General in Council" the words "Local Government" shall be substituted. In section 156, the words "to the control of the Governor General in Council and" shall be omitted.
1888	XVIII	The Burma Financial Commissioner's Act, 1888.	In sections 4 and 5 the words "with the previous sanction of the Governor General in Council," and in section 5 the words "with such sanction as aforesaid," shall be omitted.
1890	VI	The Charitable Endowments Act, 1890.	In sub-section (1) of section 3 for the words "Governor General in Council" the words "Local Government," and for the words "any Local Government" the words "such Local Government" shall be substituted. In clause (e) of section 4 (3) and in section 11 for the words "Governor General in Council" the words "Local Government" shall be substituted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1890	VI	The Charitable Endowments Act, 1890— <i>contd.</i>	<p>For section 13 the following section shall be substituted, namely :—</p> <p>“ 13. (1) The Governor General in Council may prescribe forms for any proceedings under this Act and may make rules consistent with this Act for prescribing the Local Government which is to exercise the powers conferred by this Act in the case of property which is, or is situated, in territories subject to two or more Local Governments.</p> <p>(2) The Local Government may make rules consistent with this Act for—</p> <p>(a) prescribing the fees to be paid to the Government in respect of any property vested under this Act in a Treasurer of Charitable Endowments ;</p> <p>(b) regulating the cases and the mode in which schemes or any modification thereof are to be published before they are settled or made under section 5 ;</p> <p>(c) prescribing the forms in which accounts are to be kept by Treasurers of Charitable Endowments and the mode in which such accounts are to be audited ; and</p> <p>(d) generally carrying into effect the purposes of this Act.”</p> <p>Section 16 shall be omitted.</p>
1891	XIV	The Oudh Courts Act, 1891	In sub-section (1) of section 4 the words “with the previous sanction of the Governor General in Council” shall be omitted.
1894	I	The Land Acquisition Act, 1894.	<p>In sub-section (1) of section 38 and in section 41, the words “subject to such rules as the Governor General of India in Council may from time to time prescribe in this behalf” shall be omitted.</p> <p>In sub-section (1) of section 55, the words “subject to the control of the Governor General in Council” shall be omitted ;</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1894	I	The Land Acquisition Act, 1894— <i>contd.</i>	<p>And to the same sub-section the following proviso shall be added, namely :—</p> <p>“ Provided that where the provisions of this Act are put in force for the acquisition of land—</p> <p>(a) for the purposes of any railway, or</p> <p>(b) for such other purposes, connected with the administration of a central subject as defined in section 45-A. of the Government of India Act, as the Governor General in Council may, by notification in the Gazette of India, declare in this behalf, the power to make, alter and add to rules conferred on the Local Government by this sub-section shall be exercised subject to the control of the Governor General in Council.”</p>
1896	II	The Cotton Duties Act, 1896.	In sub-section (3) of section 28, for the words “ Governor General in Council ” the words “ Local Government ” shall be substituted.
1897	III	The Epidemic Diseases Act, 1897.	<p>Sub-section (3) of section 2 shall be omitted.</p> <p>After section 2, the following section shall be inserted, namely :—</p> <p>“ 2A. When any Local Government is satisfied that the Concurrent powers of Province or any Local Government. part thereof is visited by, or threatened with, an outbreak of any dangerous epidemic disease, and that the ordinary provisions of the law for the time being in force are insufficient to prevent the outbreak of such disease or the spread thereof, such Local Government may exercise all or any of the powers conferred by this Act on the Governor General in Council.”</p>
“	IX	The Provident Funds Act, 1897.	In section 6 for the words “ Governor General in Council ” the words “ Local Government ” and for the word “ his ” the word “ its,” shall be substituted.
1898	V	The Code of Criminal Procedure, 1898.	In the proviso to section 1 (2), the words “ with the sanction of the Governor General in Council ” shall be omitted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No	Short title or subject.	Amendments.
1898	V	The Code of Criminal Procedure, 1898— <i>contd.</i>	<p>In sections 7 (2), 14 (3), 269 (1), 495 (1), 544 and 565 (3), the words " with the previous sanction of the Governor General in Council " shall be omitted.</p> <p>For section 22, the following section shall be substituted, namely :—</p> <p>" 22. Every Local Government, so far as regards the territories subject to its administration (other than the presidency-towns), may by notification in the official Gazette appoint such European British subjects as it thinks fit to be Justices of the Peace within and for the local area mentioned in such notification."</p> <p>In sub-section (1) of section 24, for the words " Governor General in Council " the words " Local Government " and for the words " British India ", where it occurs for the second time, the words " the territories subject to its administration " shall be substituted.</p> <p>In section 27, the words from " the Governor General in Council " to " and " shall be omitted.</p> <p>In section 132 for the words " Governor General in Council " the words " Local Government " shall be substituted, and to the same section the following proviso shall be added, namely :—</p> <p>" Provided that no such prosecution shall be instituted in any Criminal Court against any officer or soldier in His Majesty's Army except with the sanction of the Governor General in Council."</p> <p>In sub-section (4) of section 313, after the words " Governor General in Council " the words " or the Local Government " shall be inserted.</p>
"	XIII	The Burma Laws Act, 1898.	<p>In sections 10 (3), 12 (1) (b) and (c) and 14 (1), for the words " with the previous sanction " the words " subject to the control " shall be substituted.</p>

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1899	IV	The Government Buildings Act, 1899	In sub-section (3) of section 4, after the word "section" the following shall be inserted, namely:—"in regard to any building which is used or required for the administration of a central subject as defined in section 45-A. of the Government of India Act or which is the property of the Government of India."
"	IX	The Indian Arbitration Act, 1899.	In the proviso to section 2, the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	XIII	The Glanders and Farcy Act, 1899.	In sub-section (1) of section 2, for the words "Governor General in Council" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.
"	XXIV	The Central Provinces Court of Wards Act, 1899.	In clause (c) of section 2, the words "with the previous sanction of the Governor General in Council" shall be omitted.
1900	III	The Prisoners Act, 1900.	In sub-section (1) of section 19, for the words "British India" the words "the Province" and for the words "Governor General in Council" the words "Local Government" shall be substituted. For section 21 the following section shall be substituted, namely:— "21. (1) The Local Government may grant to any person under sentence of penal servitude a license to be at large within such part of the Province and during such portion of his term of penal servitude as may be specified in the license and upon such conditions as the Governor General in Council may by general or special order prescribe. (2) The Local Government may revoke or subject to such conditions, alter any license granted under sub-section (1). In section 23 for the words "Government of India" the words "Local Government" shall be substituted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1900	III	The Prisoners Act, 1900— <i>contd.</i>	<p>For sub-section (4) of section 30, the following shall be substituted, namely :—</p> <p>“(4) In any case in which the Local Government is competent under sub-section (1) to order the removal of a prisoner to a lunatic asylum or other place of safe custody within the Province, the Local Government may order his removal to any such asylum or place within any other Province or within the territories of any Native Prince or State in India by agreement with the Local Government of such other Province or with such Native Prince or State, as the case may be; and the provisions of this section respecting the custody, detention, remand and discharge of a prisoner removed under sub-section (1) shall, so far as they can be made applicable, apply to a prisoner removed under this sub-section.”</p> <p>Section 32 shall be re-numbered section 32 (1) and in the same section for the words “Governor General in Council” the words “Local Government” and for the words “British India” the words “the Province” shall be substituted.</p> <p>And to the same section the following sub-section shall be added, namely :—</p> <p>“(2) In any case in which the Local Government is competent under sub-section (1) to appoint places within the Provinces and to order the removal thereto of persons under sentence of transportation, the Local Government may appoint such places in any other Province by agreement with the Local Government of that Province, and may by like agreement give orders or duly authorise some officer to give orders for the removal thereto of such persons.”</p> <p>In section 42, the words “The Governor General in Council or”, the words “the Gazette of India or” and the words “as the case may be,” shall be omitted.</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1900	VI	The Lower Burma Courts Act, 1900.	In sub-section (1) of section 17, for the words "Governor General in Council" the words "Local Government" shall be substituted.
"	XIII	The Punjab Alienation of Land Act, 1900.	In section 24, the words "with the previous sanction of the Governor General in Council" shall be omitted.
1901	VI	The Assam Labour and Emigration Act, 1901.	In clause (b) of section 1 (2) and in section 221, for the words "with the previous sanction" the words "subject to the control" shall be substituted. In sub-section (2) of section 64, for the words "the Governor General in Council" the words "Local Government" shall be substituted.
"	VIII	The Indian Mines Act, 1901	In sub-section (1) of section 18, the words "the Governor General in Council or" where they occur in both places shall be omitted.
1903	I	The Amending Act, 1903.	In Part II of the Second Schedule in the entry in column 4 against Act XXI of 1836, the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	XVI	The Central Provinces Municipal Act, 1903.	In section 35 for the words "Governor General in Council" where they first occur the words "Local Government" shall be substituted, and to clause (a) the following sub-clause shall be added, namely :— " (xi) any other tax which, under rules made under clause (a) of section 80-A., sub-section (3), of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature without the previous sanction of the Governor General."
1908	V	The Code of Civil Procedure, 1908.	In sub-section (1) of section 5 the words "with the previous sanction of the Governor General in Council" and the words "with the sanction aforesaid" shall be omitted. In sections 61, 67 (1) and (2), 68 and 143 the words "with the previous sanction of the Governor General in Council" shall be omitted.

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1908	V	The Code of Civil Procedure, 1908— <i>contd.</i>	In section 125, for the words "as the Governor General in Council may determine" the following shall be substituted, namely:—"as, in the case of the Court of the Judicial Commissioner of Coorg, the Governor General in Council, and, in other cases the Local Government, may determine."
"	XIV	The Indian Criminal Law Amendment Act, 1908.	<p>In sub-section (2) of section 1, for the words "Governor General in Council" the words "Local Government of any other Province," for the words "Gazette of India" the words "official Gazette," and for the words "any other Province" the words "that Province" shall be substituted.</p> <p>In sub-section (3) of the same section for the words "Governor General in Council," where they occur in both places, the words "Local Government" shall be substituted.</p> <p>In sub-section (1) of section 2, the words "to the Governor General in Council or", the words "the Governor General in Council or" and the words "with the previous sanction of the Governor General in Council" shall be omitted.</p> <p>In clause (b) of section 15 (2) and in section 16 for the words "Governor General in Council" wherever they occur, the words "Local Government," shall be substituted.</p>
"	XVI	The Indian Registration Act, 1908.	<p>In sub-section (2) of section 1, the words "with the previous sanction of the Governor General in Council" shall be omitted.</p> <p>In sub-section (1) of section 4, the words "with the previous consent of the Governor General in Council" shall be omitted.</p> <p>In sub-section (1) of section 4 and in section 78, the words "subject to the control of the Governor General in Council" shall be omitted.</p>
"	XVII	The Indian Emigration Act, 1908.	In sections 2 (2), 27 (2), 32, 74 (2) and 77 (2), for the words "Governor General in Council," wherever they occur, the words "Local Government" shall be substituted.

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1908	XVII	The Indian Emigration Act, 1908— <i>contd.</i>	<p>In sub-section (1) of section 81 for the words "Governor General in Council" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.</p> <p>In the same sub-section, after clause (f) the following shall be inserted, namely:—</p> <p>"and (g) to provide for the disposal of emigrants who may be landed under section 74.</p> <p>(1-A) The Governor General in Council may, by notification in the Gazette of India, make rules consistent with this Act.—"</p> <p>In the same sub-section, clause (n) shall be omitted, clauses (g), (h), (i), (j), (k), (l), (m), (o), (p), (q), (r), and (s) shall be re-numbered clauses (i) to (xii), respectively, and in the proviso for the letter and brackets "(h)" the figures and brackets "(ii)" and for the words "this section" the words "this sub-section" shall be substituted.</p>
1910	IX	The Indian Electricity Act, 1910.	<p>Sub-section (3) of section 3 shall be omitted.</p> <p>In section 10, the words "with the previous sanction of the Governor General in Council" shall be omitted.</p> <p>In sub-section (2) of section 32, for the words "Governor General in Council" in both places where they occur the words "Local Government," and for the word "he" the word "it" shall be substituted.</p> <p>In sub-section (1) of section 34, for the words "Governor General in Council" the words "Local Government" shall be substituted.</p>
1911	III	The Criminal Tribes Act, 1911.	<p>For section 11, the following section shall be substituted, namely:—</p> <p>"11. (1) If the Local Government considers that it is expedient that any criminal tribe should be—</p> <p>Power to restrict movements of, or settle criminal tribes. (a) restricted in its movements to any specified area, or</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1911	III	The Criminal Tribes Act, 1911—contd.	<p>(b) settled in any place of residence, the Local Government may, by notification in the local official Gazette, declare that such criminal tribe shall be restricted in its movements to the area specified in the notification, or shall be settled in the place of residence so specified, as the case may be.</p> <p>(2) Before making any such declaration, the Local Government shall consider the following matters, namely :—</p> <p>(i) the nature and the circumstances of the offences in which the members of the criminal tribe are believed to have been concerned ;</p> <p>(ii) whether the criminal tribe follows any lawful occupation, and whether such occupation is its real occupation or merely a pretence for the purpose of facilitating the commission of crimes ;</p> <p>(iii) the suitability of the area to which it is proposed to restrict the movements of the criminal tribe, or of the place of residence in which it is proposed to settle it ; and</p> <p>(iv) the manner in which it is proposed that the criminal tribe shall earn its living within the restricted area or in the settlement, and the adequacy of the arrangements which are proposed therefor."</p> <p>Section 12 shall be omitted.</p> <p>In sections 13, 16, 17 (1), 20 (2) (e) and 28, for the word and figures "section 12" the word and figures "section 11" shall be substituted.</p> <p>In section 19 for the words "Governor General in Council" the words "Local Government" shall be substituted, and for the words "in any part of British India" the following shall be substituted, namely :—</p> <p>"in the province, or, with the previous consent of the Local Government of any other province, in such other province."</p>

*(The First Schedule.)**Part I.—Acts of the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1912	II	The Co-operative Societies Act, 1912.	<p>Section 23 shall be re-numbered section 28 (1) and in the said section the letter and brackets "(a)" and the whole of clauses (b) and (c) shall be omitted.</p> <p>To the same section the following sub-section shall be added, namely :—</p> <p>"(2) The Local Government, by notification in the local official Gazette, may, in the case of any registered society or class of registered society, remit—</p> <p>(a) the stamp-duty with which, under any law for the time being in force, instruments executed by or on behalf of a registered society or by an officer or member and relating to the business of such society, or any class of such instruments, are respectively chargeable, and</p> <p>(b) any fee payable under the law of registration for the time being in force."</p>
..	IV	The Indian Lunacy Act, 1912.	<p>In sub-section (1) of section 35, for the words from "Any lunatic" to "Governor General in Council" the following shall be substituted, namely :—</p> <p>"Any lunatic may, in accordance with any general or special order of the Local Government, be removed from any asylum established by Government to any other asylum within the province, or to any other asylum in any other province, with the consent of the Local Government of that province."</p> <p>In sub-section (2) of the same section, for the words "Governor General in Council" the words "Local Government" and for the word "he", where it first occurs, the word "it" shall be substituted; and in the same sub-section, for the words "in British India" the following shall be substituted, namely :—</p> <p>"in the province, or to any asylum, jail or other place of safety in any other province with the consent of the Local Government of that province."</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—contd.

Year.	No.	Short title or subject.	Amendments.
1912	IV	The Indian Lunacy Act, 1912— <i>contd.</i>	<p>For section 85, the following section shall be substituted, namely :—</p> <p>“ 85. The Magistrates or Courts exercising jurisdiction in any province may send lunatics or any class of lunatics to any asylum situate in any other province in accordance with any general or special order of the Local Government made in that behalf with the consent of the Local Government of such other province.”</p> <p>In sub-section (1) of section 91, the words “subject to the control of the Governor General in Council” shall be omitted.</p> <p>In section 99 for the words “Governor General in Council” the words “Local Government,” and for the words “British India” the words “the province” shall be substituted.</p>
..	VII	The Bengal, Bihar and Orissa and Assam Laws Act, 1912.	The proviso to section 3 shall be omitted.
1914	IX	The Local Authorities Loans Act, 1914.	<p>To sub-section (1) of section 3, the following further proviso shall be added, namely :—</p> <p>“ Provided further that, in the case of loans other than loans made by the Local Government, no amount exceeding twenty-five lakhs of rupees shall be borrowed unless the terms, including the date of flotation, of such loan have been approved by the Governor General in Council.”</p> <p>In sub-section (1) of section 4, for the words “Governor General in Council”, where they first occur, the words “Local Government” shall be substituted.</p> <p>In the same sub-section, in clause (vi) the words from “without” to the end of the clause shall be omitted; and for clause (vii) the following shall be substituted, namely :—</p> <p>“(vii) the cases in which local authorities may take loans from persons other than the Local Government.”</p>

(The First Schedule.)

Part I.—Acts of the Governor General in Council—concl'd.

Year.	No.	Short title or subject.	Amendments.
1914	IX	The Local Authorities Loans Act, 1914— <i>cont'd.</i>	Sub-section (2) of section 4, and in sub-section (3) the words from "in the Gazette of India" to "delegated power," shall be omitted.
1917	I	The Inland Steam-vessels Act, 1917.	In sub-section (1) of section 19, the words "with the previous sanction of the Governor General in Council" shall be omitted.
1918	II	The Cinematograph Act, 1918.	In sub-section (3) of section 1, for the words "Governor General in Council" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted. In sub-section (1) of section 8, for the words "Governor General in Council" the words "Local Government" shall be substituted. Sub-section (3) of the same section shall be omitted; and in sub-section (4), the words "Gazette of India or" and the words "as the case may be," shall be omitted.
1919	I	The Local Authorities Pensions and Gratuities Act, 1919.	In sub-section (1) of section 4, for the words "Governor General in Council", where they occur for the second time, the words "Local Government" shall be substituted.
"	XII	The Poisons Act, 1919	In sub-section (1) of section 4, for the words "with the previous sanction" the words "subject to the control" shall be substituted. In sub-section (1) of section 8, for the words "the Governor General in Council, or" the word "and" shall be substituted.
1920	V	The Provincial Insolvency Act, 1920.	In section 81, the words "with the previous sanction of the Governor General in Council" shall be omitted.

Part II.—Regulations by the Governor General in Council.

1880	II	The Assam Frontier Tracts Regulation, 1880.	In section 1, for the words "the Governor General in Council", where they occur in both places, the word "he" and for the words "Gazette of India" the words "local Gazette" shall be substituted.
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*(The First Schedule.)**Part II.—Regulations by the Governor General in Council—contd.*

Year.	No.	Short title or subject.	Amendments.
1880	II	The Assam Frontier Tracts Regulation, 1880— <i>contd.</i>	In section 2, the words "with the previous sanction of the Governor General in Council" shall be omitted.
1884	III	The Assam Frontier Tracts Regulation, 1884.	In section 1, for the words "Governor General in Council", where they occur in both places, the words "Chief Commissioner" shall be substituted.
1886	I	The Assam Land and Revenue Regulation, 1886.	In sections 1 (2) and 18, the words "with the previous sanction of the Governor General in Council" wherever they occur, shall be omitted. In proviso (a) to section 34, for the words "Governor General in Council" the words "Chief Commissioner" shall be substituted. In sections 122, 124 and 158 (1), the words "subject to the control of the Governor General in Council" shall be omitted. In sub-section (1) of section 139, the words "subject to such rules as the Governor General in Council may make in this behalf" shall be omitted. Sub-section (3) of section 157 shall be omitted.
1887	XII	The Upper Burma Ruby Regulation, 1887.	In section 14, the words "with the previous sanction of the Governor General in Council" shall be omitted.
1889	III	The Upper Burma Land and Revenue Regulation, 1889.	In sub-sections (2) and (3) of section 27 the words "subject to the control of the Governor General in Council" shall be omitted. In sub-section (1) of section 51, the words "to the control of the Governor General in Council and" shall be omitted.
1891	VII	The Assam Forest Regulation, 1891.	In section 21, for the words "Governor General in Council" the words "Local Government" shall be substituted.
1892	V	The Upper Burma Criminal Justice Regulation, 1892.	In section 1 of the Schedule, for the words "Governor General in Council" the words "Local Government" shall be substituted.

*(The First Schedule.)**Part II.—Regulations by the Governor General in Council—concl'd.*

Year.	No.	Short title or subject.	Amendments.
1892	V	The Upper Burma Criminal Justice Regulation, 1892 — <i>cont'd.</i>	In sub-section (2) of section 12 of the Schedule the words "The Governor General in Council or" shall be omitted.
1896	I	The Upper Burma Civil Courts Regulation, 1896.	In sub-section (1) of section 17, for the words "Governor General in Council" the words "Local Government" shall be substituted.
1899	I	The Coorg Land and Revenue Regulation, 1899.	In sections 6 (2) and 7 for the words "Governor General in Council," wherever they occur, the words "Chief Commissioner" shall be substituted.
1900	I	The Chittagong Hill-tracts Regulation, 1900.	In sections 2 (2) and 4 (2) the words "with the previous sanction of the Governor General in Council" shall be omitted.
1901	I	The Coorg Courts Regulation, 1901.	In section 3, after the words "Judicial Commissioner" the words "and the Chief Commissioner may appoint" shall be inserted. In section 18, the words "with the previous approval of the Governor General in Council" shall be omitted.
1915	I	The Excise Regulation, 1915.	In sections 4 and 8, the words "with the previous sanction of the Governor General in Council" shall be omitted. To section 4, the following proviso shall be added, namely :— "Provided that, where the interests of any other Province may be affected, no such declaration shall be made without the previous sanction of the Governor General in Council." To section 8, the following proviso shall be added, namely :— "Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Governor General in Council."
<i>Part III.—Madras Acts.</i>			
1888	I	The Local Authorities Loan Act, 1888.	In section 3, the words "with the previous sanction of the Governor General in Council" shall be omitted.

*(The First Schedule.)**Part III—Madras Acts—concl'd.*

Year.	No.	Short title or subject.	Amendments.
1902	I	The Madras Court of Wards Act, 1902	In sub-section (1) of section 45 the words "with the previous sanction of the Governor General in Council" shall be omitted.
1919	IV	The Madras City Municipal Act, 1919.	<p>In section 15, proviso (a), section 88, proviso (a), section 95, second proviso and sections 144 and 145, for the words "Governor General in Council" the words "Governor in Council" shall be substituted.</p> <p>In section 48, the words "with the sanction of the Governor General in Council" shall be omitted.</p> <p>In clauses (i) and (ii) of the proviso to section 142 (1) the words from "or if the loan" to "Governor General in Council" shall be omitted; and to the said proviso the following shall be added, namely :—</p> <p>"(iii) no loan exceeding in amount twenty-five lakhs of rupees shall be raised unless the terms, including the date of flotation, of such loan have been approved by the Governor General in Council."</p> <p>In section 143, for the words "Governor General in Council" the words "Governor in Council" shall be substituted.</p>

Part IV.—Bombay Acts.

1866	XII	Constitution of Courts in Sindh.	In section 1, the words "with the sanction of the Government of India" shall be omitted.
1867	VI	Sanitary Regulation of the City of Bombay.	In section 1, the words "acting under the general control of the Government of India" shall be omitted.
1868	II	The Bombay Ferries Act, 1868.	In section 4, the words "or imperial" and the words "except with the sanction of the Governor General in Council" shall be omitted.
1876	II	The Bombay City Land-revenue Act, 1876.	In section 6, the words "under the general control of the Governor General of India in Council" shall be omitted.

(The First Schedule.)

Part IV.—Bombay Acts—contd.

Year.	No.	Short title or subject.	Amendments.
1878	V	The Bombay Abkari Act, 1878.	In proviso (ii) to section 19, the words " with the previous sanction of the Government of India " shall be omitted.
1886	VI	The Karachi Port Trust Act, 1886.	In section 3, the words " with the approval of the Governor General in Council " shall be omitted.
1888	III	The City of Bombay Municipal Act, 1888.	In section 106, for the words " Governor General of India in Council " the words " Governor in Council " shall be substituted ; and to the same section the following proviso shall be added, namely :— " Provided that no loan exceeding in amount twenty-five lakhs of rupees shall be contracted by the Corporation unless the terms, including the date of flotation, of such loan have been approved by the Governor General of India in Council." In clause (c) of section 109 for the words " the Governor General of India in Council " the words " the Governor in Council " shall be substituted.
1890	II	The Bombay Salt Act, 1890	In sub-section (1) of section 4, for the words " subject to the general control of the Governor General in Council " the following shall be substituted, namely :— " subject to such control of the Governor General in Council as may be prescribed by rules made under section 45-A. of the Government of India Act."
"	IV	The Bombay District Police Act, 1890.	In section 4, after the word " subject " the words " in the case of officers of the Indian Police of and above the rank of Assistant Superintendent " shall be inserted, and for the words " the authorities aforesaid " the word " Government " shall be substituted. In sub-section (2) of section 5 the words " subject to the previous approval of the Governor General in Council " shall be omitted.
1898	IV	The City of Bombay Improvement Act, 1898.	In section 33, the words " for transmission to the Government of India " shall be omitted, and for the words " the Government of India," where they occur for the second time, the word " Government " shall be substituted.

(The First Schedule.)

Part IV.—Bombay Acts—concl'd.

Year.	No.	Short title or subject.	Amendments.
1898	IV	The City of Bombay Improvement Act, 1898— <i>contd.</i>	<p>In section 37, the words " either the Government of India or " shall be omitted.</p> <p>In section 52, for the words " the Government of India " the word " Government " shall be substituted; and to the same section the following proviso shall be added, namely :—</p> <p>" Provided that no loan exceeding in amount twenty-five lakhs of rupees shall be raised by the Board, unless the terms, including the date of flotation, of such loan have been approved by the Government of India."</p> <p>In section 53, for the words " the Government of India " the word " Government " and for the words " with the previous consent of the Government of India " the words " subject to the provisions of the last preceding section " shall be substituted; and the words " under the last preceding section " shall be omitted.</p> <p>In sections 55 (2), 57, 61 (2) and 75 (1), for the words " the Government of India " the word " Government " shall be substituted.</p>
1901	III	The Bombay District Municipal Act, 1901.	<p>In section 59, for the words " Governor General in Council " the words " Governor in Council " shall be substituted; and after clause (x) the following clause shall be inserted, namely :— " (x-A.) any other tax which, under rules made under clause (a) of section 80-A, sub-section (3), of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature without the previous sanction of the Governor General."</p> <p>In clause (xi) of the same section, after the words " Governor in Council " the words " and of the Governor General in Council " shall be inserted.</p>
1902	IV	The City of Bombay Police Act, 1902.	In section 44, for the words " Governor General in Council " the words " Governor in Council " shall be substituted.
1918	VI	The Bombay Disqualification of Aliens Act, 1918.	In section 5, the words " with the approval of the Governor General in Council " shall be omitted.

(The First Schedule.)

Part V.—Bengal Acts.

Year.	No.	Short title or subject.	Amendments.
1866	II	The Calcutta Suburban Police Act, 1866.	In sub-section (4) of section 47-A, the words "subject to the control of the Governor General in Council" shall be omitted.
"	IV	The Calcutta Police Act, 1866.	In section 4, for the words "Governor General of India in Council" the following shall be substituted, namely:—"Lieutenant-Governor, subject to rules made under section 45-A. of the Government of India Act." In sub-section (4) of section 78-A. the words "subject to the control of the Governor General in Council" shall be omitted.
1869	VII	The Bengal Police Act, 1869	In section 5, after the word "subject" the words "in the case of officers of the Indian Police of and above the rank of Assistant Superintendent" shall be inserted.
1879	III	The Bengal Steam-boilers and Prime-movers Act, 1879.	In clause (f) of section 4 (2), for the words "Government of India" the words "Local Government" shall be substituted, and after the word "payment" the words "subject to rules made under section 45-A. of the Government of India Act" shall be inserted.
1899	III	The Calcutta Municipal Act, 1899.	In sub-section (3) of section 24, the words "with the previous sanction of the Government of India" shall be omitted. In clauses (i) and (ii) of the proviso to section 128 (2), the words "or (if the loan exceeds rupees five lakhs or is to be repaid after a period exceeding thirty years) the Government of India" shall be omitted. After clause (iii) of the same proviso, the following shall be inserted, namely:— "(iv) no loan exceeding in amount twenty-five lakhs of rupees shall be raised, unless the terms, including the date of flotation, of such loan have been approved by the Government of India." In sub-section (1) of section 141-B, for the words "Government of India" the words "Local Government" shall be substituted.

(The First Schedule.)

Part V.—Bengal Acts—contd.

Year.	No.	Short title or subject.	Amendments.
1904	III	The Bengal Settled Estates Act, 1904.	In sections 7 and 16 (5) the words "with the previous sanction of the Governor General in Council" shall be omitted.
1908	VI	The Chota Nagpur Tenancy Act, 1908.	In section 265 (1) the words "with the previous sanction of the Government of India" shall be omitted.
1909	V	The Bengal Excise Act, 1909.	In sections 4 and 11, the words "with the previous sanction of the Government of India" shall be omitted. To section 4, the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, no such declaration shall be made without the previous sanction of the Government of India." To section 11, the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Government of India."
1911	V	The Calcutta Improvement Act, 1911.	In clauses (i) and (ii) of proviso (b) to section 83 (1) and in sections 176 (1) and (2) and 177 (1), the words "with the previous sanction of the Government of India" shall be omitted. In section 89, for the words "Government of India" the words "Local Government" shall be substituted; and to the same section the following proviso shall be added, namely :— " Provided that no loan exceeding in amount twenty-five lakhs of rupees shall be taken by the Board, unless the terms, including the date of flotation, of such loan have been approved by the Government of India." Section 90 shall be omitted.

(The First Schedule.)

Part V.—Bengal Acts—concl'd.

Year.	No.	Short title or subject.	Amendments.
1911	V	The Calcutta Improvement Act, 1911— <i>cont'd.</i>	In sections 93 (1), 98, 99 and 100 for the words "Government of India", wherever they occur, the words "Local Government" shall be substituted.
1913	II	The Bengal Board of Revenue Act, 1913.	In the proviso to section 3, the words "with the previous sanction of the Government of India" shall be omitted.
1918	III	The Bengal (Alien) Disqualification Act, 1918.	In the proviso to section 3, the words "with the approval of the Governor General in Council" shall be omitted.

Part VI.—United Provinces Acts.

1892	III	The United Provinces Village Courts Act, 1892.	In section 77, the words "and subject to the approval of the Governor General in Council" shall be omitted.
1899	II	Collection of Taxes by Railway Administrations.	In section 3, the words "and of the Governor General in Council" shall be omitted.
1901	II	The Agra Tenancy Act, 1901	In sub-section (1) of section 52, the words "with the previous sanction of the Governor General in Council" shall be omitted.
"	III	The United Provinces Land Revenue Act, 1901	In sections 6 and 13 (1), the words "with the previous sanction of the Governor General in Council" shall be omitted. In section 62, the words "in accordance with general principles sanctioned by the Governor General in Council" shall be omitted. In the proviso to section 68, the words "without the previous sanction of the Governor General in Council" and the words "from the settlement", where they occur for the second time, shall be omitted. In sub-section (3) of section 86, for the words "Governor General in Council" the words "Local Government" shall be substituted.
1906	III	The United Provinces District Boards Act, 1906.	In sub-section (1) of section 5, the proviso shall be omitted. In sub-sections (2) and (4) of section 32 and in clause (t) of section 56 (1), after the words "Governor General in Council" the words "or Local Government" shall be inserted.

(The First Schedule.)

Part VI.—United Provinces Acts—contd.

Year.	No.	Short title or subject.	Amendments.
1906	III	The United Provinces District Boards Act, 1906— <i>contd.</i>	<p>In sub-section (2) of section 46, the words "and subject to any general or special orders of the Governor General in Council" shall be omitted; and for the words "Governor General in Council", where they occur for the second time, the words "Local Government" shall be substituted.</p> <p>In sub-section (1) of section 55, the words "with the previous approval of the Governor General in Council" shall be omitted.</p>
1910	IV	The United Provinces Excise Act, 1910.	<p>In sections 3 (4) and 9, the words "subject to such conditions (if any) as the Governor General in Council may prescribe" shall be omitted.</p> <p>In sub-section (2) of section 4, the words "with the previous sanction of the Government of India" shall be omitted; and to the said sub-section the following proviso shall be added, namely:—</p> <p>"Provided that, where the interests of any other Province may be affected, no declaration shall be made under this sub-section without the previous sanction of the Government of India."</p> <p>In clause (a) of section 14, the words "with the sanction of the Governor General in Council" shall be omitted; and to the said section the following proviso shall be added, namely:—</p> <p>"Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Government of India"</p>
1916	II	The United Provinces Municipalities Act, 1916.	<p>In sub-section (2) of section 3, the word "or" at the end of clause (a) and the whole of clauses (b) and (c) shall be omitted.</p> <p>In section 80, for the words "Governor General in Council", where they first occur, the words "Local Government" shall be substituted, and after the words "Governor General in Council", where they occur for the second time, the words "or Local Government" shall be inserted.</p>

(The First Schedule.)

Part VI.—United Provinces Acts—concl'd.

Year.	No.	Short title or subject.	Amendments.
1916	II	The United Provinces Municipalities Act, 1916— <i>contd.</i>	<p>In sub-section (1) of section 128, for the words "Governor General in Council", where they first occur, the words "Local Government" shall be substituted, and after clause (xiii) the following clause shall be inserted, namely :—</p> <p>"(xiii-A.) any other tax which, under rules made under clause (a) of section 80-A., sub-section (3) of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature without the previous sanction of the Governor General."</p> <p>In clause (xiv) of the same sub-section for the words "any other tax" the following shall be substituted, namely :— "any tax not authorised under clauses (i) to (xiii-A.)"</p> <p>In sub-section (3) of section 133, after the word and figures "clause (xiii)" the words and figures "or under clause (xiii-A.)" shall be inserted.</p>

Part VII.—Punjab Acts.

1911	III	The Punjab Municipal Act, 1911.	<p>In section 61, for the words "Governor General in Council" where they first occur the words "Local Government" shall be substituted; and after clause (B) (i) the following clause shall be inserted, namely :—</p> <p>"(j) any other tax which, under rules made under clause (a) of section 80-A., sub-section (3) of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature without the previous sanction of the Governor General."</p> <p>In sub-section (1) of section 238, the words "with the previous approval of the Governor General in Council" and the proviso shall be omitted.</p>
1912	V	The Colonization of Government Lands (Punjab) Act, 1912.	<p>In the proviso to section 4 after the words "Provided that" the words "unless the Local Government by general or special order otherwise directs" shall be inserted, and the words "without the previous sanction of the Governor General in Council" shall be omitted.</p>

(The First Schedule.)

Part VII.—Punjab Acts—concl'd.

Year.	No.	Short title or subject.	Amendments.
1914	I	The Punjab Exoise Act, 1914.	<p>In sections 4 and 17, the words "with the previous sanction of the Governor General in Council," shall be omitted.</p> <p>To section 4, the following proviso shall be added, namely :— "Provided that, where the interests of any other Province may be affected, no such declaration shall be made without the previous sanction of the Governor General in Council."</p> <p>To section 17, the following proviso shall be added, namely :— "Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Governor General in Council."</p>

Part VIII.—Bihar and Orissa Acts.

1913	I	The Bihar and Orissa Board of Revenue Act, 1913.	<p>In the proviso to section 3, the words "with the previous sanction of the Government of India" shall be omitted</p>
"	II	The Orissa Tenancy Act, 1913.	<p>In sub-section (7) of section 46, the words "subject to the control of the Governor General in Council" shall be omitted.</p> <p>In sub-section (1) of section 112, the words "with the previous sanction of the Governor General in Council and may" and the words "without such sanction in any of the cases next hereinafter mentioned" shall be omitted.</p> <p>In sub-section (2) of the said section, for the words from "The cases" to "the following" the following shall be substituted, namely :— "In particular and without prejudice to the generality of the foregoing power, the Local Government may make such an order in the following cases."</p> <p>In sub-section (3) of section 128, for the words "Governor General in Council" the words "Local Government" and for the words "Gazette of India" the words "local official Gazette" shall be substituted.</p>

*(The First Schedule.)**Part VIII.—Bihar and Orissa Acts—concl'd.*

Year.	No.	Short title or subject.	Amendments.
1913	II	The Orissa Tenancy Act, 1913— <i>cont'd.</i>	<p>In sub-section (1) of section 143, the words "with the previous sanction of the Governor General in Council" shall be omitted.</p> <p>In sub-section (3) of the same section, for the words "Governor General in Council", where they occur in both places, the words "Local Government" shall be substituted.</p> <p>In sub-section (1) of section 192, the words "with the previous sanction of the Governor General in Council" and the words "with the like sanction" shall be omitted.</p>
1915	II	The Bihar and Orissa Excise Act, 1915.	<p>In sections 4 and 11 the words "with the previous sanction of the Government of India" shall be omitted.</p> <p>To section 4, the following proviso shall be added, namely :—</p> <p>"Provided that, where the interests of any other Province may be affected, no such declaration shall be made without the previous sanction of the Government of India."</p> <p>To section 11, the following proviso shall be added, namely :—</p> <p>"Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Government of India."</p>

Part IX.—Eastern Bengal and Assam Act.

1910	I	The Eastern Bengal and Assam Excise Act, 1910.	<p>In section 4 the words "with the previous sanction of the Governor General in Council" shall be omitted, and to the said section, the following proviso shall be added, namely :—</p> <p>"Provided that, where the interests of any other Province may be affected, no such declaration shall be made without the previous sanction of the Governor General in Council."</p>
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*(The First Schedule.)**Part IX.—Eastern Bengal and Assam Act—concl'd.*

Year.	No.	Short title or subject.	Amendments.
1910	I	The Eastern Bengal and Assam Exolse Act, 1910 — <i>cont'd.</i>	In section 12 the words " with the sanction of the Governor General in Council " shall be omitted, and to the said section, the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Governor General in Council."

Part X.—Central Provinces Acts.

1915	II	The Central Provinces Ex-cise Act, 1915.	In clause (3) of section 2, the words " subject to the control of the Governor General in Council " shall be omitted. In sections 4 and 8, the words " with the previous sanction of the Governor General in Council " shall be omitted. To section 4 the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, no such declaration shall be made without the previous sanction of the Governor General in Council." To section 8, the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, no notification shall be issued under clause (a) without the previous sanction of the Governor General in Council."
1917	I	The Central Provinces Courts Act, 1917.	In sub-section (1) of section 4 the words " with the sanction of the Governor General in Council " shall be omitted, and after the word " Judges " the words " who shall be appointed by the Local Government and " shall be inserted. For sub-section (2) of the same section, the following shall be substituted, namely :— " (2) The Local Government shall appoint one of such Judges to be the Judicial Commissioner, and the others shall be Additional Judicial Commissioners."

*(The First Schedule.)**Part X.—Central Provinces Acts—concl'd.*

Year.	No.	Short title or subject.	Amendments.
1917	II	The Central Provinces Land Revenue Act, 1917.	Section 4 shall be omitted. In sub-section (2) of section 5, for the words "with the previous sanction" the words "subject to the control" shall be substituted. In sub-section (1) of section 8 the words "with the previous sanction of the Governor General in Council" shall be omitted.

Part XI.—Burma Acts.

1898	III	The Burma Municipal Act, 1898.	In sections 37, 38 and 38-B, after the words "Governor General in Council" wherever they occur, the words "or of the Local Government" shall be inserted. In sub-section (1) of section 46, for the words "Governor General in Council" the words "Local Government" shall be substituted, and after clause (h) of division (A) the following clause shall be inserted, namely :— " (i) any other tax which, under rules made under clause (a) of section 80-A, sub-section (3), of the Government of India Act, a local authority may be authorised to impose by any law made by the local legislature with the previous sanction of the Governor General." In division (B) of the same sub-section, for the words "any other tax" the words "any tax not authorised under division (A)" shall be substituted.
"	IV	The Lower Burma Town and Village Lands Act, 1898.	In sections 17 (1) and 43, the words "subject to the control of the Governor General in Council" shall be omitted.
1899	IV	The Rangoon Police Act, 1899.	In sections 6 and 9 after the words "subject" the words "in the case of officers of the Indian Police of and above the rank of Assistant Superintendent" shall be inserted. In section 7, for the words from "may appoint" to the end of the section the following shall be substituted, namely :— " may, subject to rules made under section 45-A of the Government of India Act, appoint so many Superintendents of Police as it thinks fit."

*(The First Schedule.)**Part XI.—Burma Acts—concl'd.*

Year.	No.	Short title or subject.	Amendments.
1902	IV	The Burma Forest Act, 1902.	In section 23, for the words "Governor General in Council" the words "Local Government" shall be substituted.
1905	IV	The Rangoon Port Act, 1905.	In sub-section (1) of section 5, the words "with the previous sanction of the Governor General in Council" shall be omitted.
1907	VI	The Burma Village Act, 1907.	In sub-section (1) of section 29, the words "subject to the control of the Governor General in Council" shall be omitted.
1910	I	The Burma Process Fees Act, 1910.	In section 3, the words "subject to the control of the Governor General in Council and" shall be omitted.
1917	IV	The Rangoon Hackney Carriages Act, 1917.	In section 2, the words "subject to the control of the Governor General in Council" shall be omitted; and to the same section, the following proviso shall be added, namely :— " Provided that the Local Government, when extending this Act or any provisions thereof to any cantonment, shall exercise its powers under this section subject to the control of the Governor General in Council."
1917	V	The Burma Excise Act, 1917.	In section 3 the words "subject to the control of the Governor General in Council" shall be omitted, and to the said section, the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, such declaration shall be made subject to the control of the Governor General in Council." In section 8 the words "with the sanction of the Governor General in Council" shall be omitted, and to the said section, the following proviso shall be added, namely :— " Provided that, where the interests of any other Province may be affected, no notification prohibiting the import or export of any excisable article shall be issued without the sanction of the Governor General in Council."

THE SECOND SCHEDULE.

(The Second Schedule.)

THE SECOND SCHEDULE.

(See section 3.)

Year.	No.	Short title or subject.	Extent of repeal.
<i>Acts of the Governor General in Council.</i>			
1890	XVI	The Births, Deaths and Marriages Registration Act (1886) Amendment Act, 1890.	Section 2.
1891	II	The Indian Christian Marriage Act (1872) Amendment Act, 1891.	Section 10.
1895	XVI	The Amending Act, 1895.	In the Second Schedule, Part I, the entry relating to Bombay Act II of 1876.
1911	XV	The Indian Forest Amendment Act, 1911.	Section 4 and clauses (a) and (c) of section 5.
1914	IV	The Decentralization Act, 1914.	In Part I of the Schedule— (1) the entries relating to— <div style="display: inline-block; vertical-align: middle; margin-left: 20px;"> <ul style="list-style-type: none"> section 75 of Act VIII of 1873, section 14 of Act IX of 1874, sections 4 and 5 of Act XIII of 1880, section 4 of Act XII of 1887, section 55 of Act I of 1894, and sections 14 and 78 of Act XVI of 1908; </div> (2) in the entry relating to section 36 of Act IX of 1874, the words "subject to the control of the Governor General in Council"; (3) in the entry relating to section 36, subsection (2), of Act XX of 1883, the words "Subject to the control of the"; and (4) in the entry relating to section 55 of the same Act, the words from "and to the section" to the end of the entry.
"	X	The Repealing and Amending Act, 1914.	In the First Schedule, the entry relating to Act XV of 1872.
1919	XVIII	The Repealing and Amending Act, 1919.	In the Second Schedule, the entry relating to Act IV of 1912.

*(The Second Schedule.)**Bombay Act.*

Year.	No.	Short title or subject.	Extent of repeal.
1888	IV	The City of Bombay Municipal Act, Amendment Act, 1888.	Sections 2 and 3.

Bengal Acts.

1907	I	The Bengal Tenancy (Amendment) Act, 1907.	Sub-section (3) of section 36.
1915	V	The Bengal Decentralization Act, 1915.	In the Schedule, Part II, the entry relating to Bengal Act II of 1866 and the entry relating to section 78-A of Bengal Act IV of 1866.

Eastern Bengal and Assam Act.

1908	I	The Eastern Bengal and Assam Tenancy (Amendment) Act, 1908.	Sub-section (3) of section 36.
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Burma Act.

1913	I	The Burma Land and Revenue (Amendment) Act, 1913.	Sub-section (2) of section 4.
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